

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
STARRED QUESTION NO. *350**

TO BE ANSWERED ON THE 20TH MARCH, 2018 /PHALGUNA 29, 1939 (SAKA)

INFLUX OF REFUGEES

***350. ADV. SHARADKUMAR MARUTI BANSODE:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has taken steps to check the influx of refugees from neighbouring countries such as Bangladesh, Myanmar and Afghanistan; and

(b) if so, the details and the outcome thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) & (b): A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) AND (b) OF THE LOK
SABHA STARRED QUESTION NO. *350 FOR 20th MARCH, 2018 REGARDING
INFLUX OF REFUGEES**

(a) & (b) : The issue of influx of illegal migrants from Bangladesh, Myanmar and Afghanistan into India has been engaging the attention of the Central Government. A number of steps have been taken by the Government to check this influx, as per details given below:-

- (i) Effective domination of borders by the Border Guarding Forces (BGFs) deployed along the international borders by undertaking round the clock surveillance of the border viz. patrolling, establishing Border Observation Posts and nakas and carrying out intelligence based special operations.**
- (ii) Regular review of the vulnerability of the Border Out Posts (BOPs) from the point of view of cross border crimes and strengthening them by deploying additional manpower, Special Surveillance Equipments and other infrastructural support.**
- (iii) Fencing of the International Border.**
- (iv) Installation of Floodlights along border security fence.**
- (v) Use of Water crafts/ Boats and floating BOPs for domination of the riverine area of the International Border.**

L.S.S.Q NO.*350 FOR 20.03.2018

- (vi) A revised procedure for detection and deportation of illegal Bangladeshi migrants has been communicated to the State Governments/ UT Administrations for implementation.**
- (vii) Ministry of Home Affairs has issued instructions to State Governments/ UT Administrations on 28.2.2018 advising them to sensitize the law enforcement and intelligence agencies for taking appropriate steps for prompt identification of illegal migrants, their restriction to specified locations as per provisions of law, capturing their biographic and biometric particulars, cancellation of fake Indian documents and for taking legal proceedings including initiation of deportation proceedings as per provisions of law. They have also been advised to share the particulars of those illegal migrants who have wrongfully obtained Aadhaar Cards with the UIDAI for appropriate legal action.**
